

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 01st day of January, 2003.

Original Application No. 587 of 1995.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.  
Hon'ble Maj. Gen. K.K. Srivastava, Member- A.

Vivek Arya S/o Sri Yugal Kishore Gupta  
R/o D 60/61-12, Sindhu Nagar, Sigra, Varanasi.  
At present posted as Inspector, Customs (Preventive  
and Intelligence).

.....Applicant

Counsel for the applicant:- Sri Yogesh Agarwal (absent)

V E R S U S

1. Under Secretary to the Government of India  
M/o Personnel P.G and Pension, D/o Personnel and  
Training, Loke Nayak Bhawan, 3rd Floor,  
Khan Market, New Delhi.
2. Union of India through the Secretary, P.G and Pensions,  
D/o Personnel and Training, New Delhi, 3rd Floor,  
Lok Nayak Bhawan, Khan Market, New Delhi.

.....Respondents

Counsel for the respondents :- Sri G.R. Gupta

O R D E R

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative  
Tribunals Act, 1985, the applicant has prayed for a  
direction to respondents to inform him about the date  
on which he has to join Foundational Training Course.  
It has also been prayed that letter dated 12.03.1993 may  
be set aside by which offer of appointment has been  
cancelled.

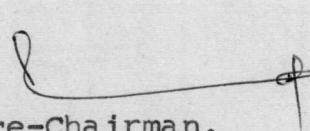


2. The facts of the case are that the applicant appeared in Civil Services Examination 1991 with Roll Number 3505 and he was selected for appointment. Offer of appointment was made by letter dated 12.03.1993, a copy of which has been filed as annexure- 1. The applicant, though <sup>W.C.</sup> communicated the letter of offer, but he failed to join the Foundational Training Course, for which he was given several opportunities. As the applicant did not join the training course on one pretest to other, the offer of appointment was cancelled by order dated 14.07.1994. The offer was made to applicant on 12.03.1993. Several opportunities were given and ultimately offer was cancelled on 14.07.1994. Sufficient opportunities were given. The applicant is serving in Customs as Inspector.

3. In the circumstances mentioned above, we do not find any good ground to interfere. The O.A has no merit and is accordingly dismissed.

4. There will be no order as to costs.

  
Member- A.

  
Vice-Chairman.

/Anand/